

12.27 hrs.

PAPERS LAID ON THE TABLE

DRUGS (PRICES CONTROL) AMENDMENT
ORDER 1974

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): I beg to lay on the Table a copy of the Drugs (Prices Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. S. O. 485(E) in Gazette of India dated the 8th August, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8173/74.]

ORDERS NOS. 16 AND 17 OF DELIMITATION
COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:-

- (1) Order No. 16 of the Delimitation Commission in respect of the State of Andhra Pradesh, published in Notification No. S.O. 449 (E) in Gazette of India dated the 24th July, 1974.
- (2) Order No. 17 of the Delimitation Commission in respect of the State of Maharashtra, published in Notification No. S. O. 452 (E) in Gazette of India dated the 26th July, 1974.

[Placed in Library. See No. LT-8174/74.]

REPORT OF THE C.A.G. OF INDIA FOR
1970-71—UNION GOVT. (COMMERCIAL)
PART VI

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of the Report (Hindi version) of

the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part VI—Appraisal of the working of the Hindustan Shipyard Limited under article 151 (1) of the Constitution. [Placed in Library. See No. LT-8175/74.]

REPORT OF TARIFF COMMISSION ON
REVIEW OF PROGRESS OF ALUMINIUM
INDUSTRY

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table:—

- (1) A copy of the Report (1974) of the Tariff Commission on the Review of the Progress of the Aluminium Industry, under sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (2) A statement (Hindi & English versions) showing reasons (i) for not laying simultaneously the Government Resolution on the above Report and (ii) for not laying simultaneously the Hindi version of the said Report.

[Placed in Library. See No. LT-8176/74.]

श्री अटल बिहारी वाजपेयी (स्वानियर)

अध्यक्ष महोदय, श्री जर्ज ने जो कागज रखे हैं, उन के साथ एक बयान भी रख दिया गया कि हिन्दी संस्करण क्यों नहीं दिया गया है। मेरा निवेदन है कि आप विधि मंत्री के साथ बैठ कर एक बार फैसला कर लें। राजभाषा अधिनियम हम ने बनाया है। उस वा उल्लंघन हम कब तक बर्दाश्त करेंगे? मंत्री महोदय का स्टेटमेंट जरा भी कन्विन्सिंग नहीं है। आप इस बारे में एक बैठक बुलाये, जिस में विधि मंत्री भी रहे और गृह मंत्री भी रहें।

संघर्ष नहीं बरह : जब जनरेल परपञ्जि
कमेटी की मीटिंग होगी, उसमें गृह मंत्री
भी भा जाएंगे। उसमें तारीखें बातें कर लेंगे।

AMENDMENT TO PUBLIC NOTICE Re. IM-
PORT POLICY FOR NEWSPRINT FOR
1974-75

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRI DHARAM
BIR SINHA): I beg to lay on the
Table a copy of the Amendment to
Public Notice No. 79-ITC(PN)/74
dated the 7th June, 1974, regarding
Import Policy for Newsprint for the
year 1974-75. [Placed in Library. See
No. LT-8177/74.]

12.30 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I
have to report the following messages
received from the Secretary-General
of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Iron and Steel Company (Taking over of Management) Amendment Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 8th August, 1974."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to en-

close a copy of the Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974 which has been passed by the Rajya Sabha at its sitting held on the 8th August, 1974."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Direct Taxes (Amendment) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 1st August, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

BILLS AS PASSED BY RAJYA
SABHA

SECRETARY-GENERAL: Sir, I
lay on the Table of the House the
Bills, as passed by Rajya Sabha:—

- (1) The Indian Iron and Steel Company (Taking Over of Management) Amendment Bill, 1974.
- (2) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill 1974